

ITEM NO.1

COURT NO.11

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 4399/2023

ASHUTOSH KUMAR UPADHYAY & ORS.

APPELLANT(S)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

RESPONDENT(S)

(IA No. 233266/2023 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 23-02-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Appellant(s) Mr. Gopal Sankaranarayanan, Sr. Adv.
Mr. Purushottam Sharma Tripathi, AOR
Mr. Abhishek Tripathi, Adv.
Mr. Mukesh Kumar Singh, Adv.
Mr. Ravi Chandra Prakash, Adv.
Mr. Amit, Adv.
Ms. Vani Vyas, Adv.
Ms. Shivani Vij, Adv.

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, Sr. A.A.G.
Mr. Pradeep Misra, AOR
Mr. Daleep Dhyan, Adv.
Mr. Abhilash Kumar Singh, Adv.
Mr. Suraj Singh, Adv.
Mr. Manoj Kumar Sharma, Adv.

Mr. Rakesh Khanna, Sr. Adv.
Mr. Arun Bhardwaj, Sr. Adv.
Mr. Shyam Suman Singh, Adv.
Mr. Arjun Sharma, Adv.
Ms. Varuna Juneja, Adv.
M/S. Karanjawala & Co., AOR

**UPON hearing the counsel, the Court made the following
O R D E R**

IA No. 233266/2023:

1. Issue notice.
2. Learned counsel for the respondents/non-applicants accept notice.
3. Counter affidavit be filed within four weeks with a copy to the other side.
4. Rejoinder affidavit, if any, shall be filed within two weeks thereafter.
5. List after pleadings are complete.

**(POOJA SHARMA)
COURT MASTER (SH)**

**(NAND KISHOR)
COURT MASTER (NSH)**